

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RABIRUN VINIMAY PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Rabirun Vinimay Pvt. Limited
2.	Date of incorporation of corporate debtor	23.02.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata (West Bengal)
4.	Corporate identity no. / limited liability identification no. Of corporate debtor	CIN: U51109WB1995PTC068654
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Godrej Waterside, Suit-403, Plot No- V, Block-DP, Sector -V, Salt Lake City Kolkata WB 700091, India
6.	Date of closure of insolvency resolution process	04.03.2020
7.	Liquidation commencement date of corporate debtor	05.03.2020
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Kannan Tiruvengadam Registration no. IBBI/IPA-001/IP-P00253/2017-18/10482
9.	Address and e-mail of the liquidator, as registered with the board	Address: Netaji Subhas Villa, Flat No. 3 C, 3rd Floor, 18. Karunamoyee Ghat Road, Near Dharapara, Tollygunge, Kolkata, West Bengal, 700082 Email: calkannan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Netaji Subhas Villa, Flat No. 3 C, 3rd Floor, 18. Karunamoyee Ghat Road, Near Dharapara, Tollygunge, Kolkata, West Bengal, 700082 Email: calkannan@gmail.com / liquidation.rvpl@gmail.com
11.	Last date for submission of claims	04.04.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of Rabirun Vinimay Pvt. Ltd. on **05th March 2020** under section 33 of the Code

The stakeholders of Rabirun Vinimay Pvt. Ltd. are hereby called upon to submit their claims with proof, on or before **04th April 2020**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.



Sd/-

CA Kannan Tiruvengadam
Liquidator of Rabirun Vinimay Pvt. Ltd (in Liquidation)
Reg. No.: IBBI/PA-001/IP-P00253/2017-18/10482

Date: 08th March 2020

Place: Kolkata